GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.1598 TO BE ANSWERED ON 09.12.2025

RESERVATION FOR SC, ST AND OBC JUDGES

1598. SHRI T R BAALU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Union Government proposes to bring a new legislation to provide reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes in recruitment and promotions of judges in High Courts and Supreme Court;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether the absence of a law in this regard how Government would ensure proportionate representation of socially backward sections in judiciary?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

(a) to (c): The appointments of Judges to the Supreme Court and High Courts are made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. Therefore, category-wise data pertaining to representation of any caste or class of persons among the Judges of Supreme Court and the High Courts is not maintained. Since 2018, the recommendees for the post of High Court Judges are required to provide details regarding their social background in the prescribed format (prepared in consultation with the Supreme Court). As per the information provided by the recommendees, out of 841 Judges appointed from 2018 till 28.11.2025, 32 belong to SC category, 17 belong to ST category, 103 belong to OBC category and 46 belong to the minority. 129 women were appointed as Judges in various High Courts during the same period.

As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Hon'ble Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court. However, the Government is committed to enhancing social diversity in judiciary and has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in the appointment of Judges in High Courts. Only those persons who are recommended by the Supreme Court Collegium, are appointed as Judges of the Supreme Court and High Courts.
